

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-557(PB)/2017

IN THE MATTER OF

Khanna Jewellers Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Life Time Infotech Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. Manik Dogra, Mr. Rohan Jaitley, Mr. Kapil
Rustogi, Advocates

For the Respondent(s)

ORDER

Learned counsel for the respondent states that talks for amicable settlement are in progress. However, learned counsel for the applicant has shown ignorance about any talks. In order to facilitate any settlement, we defer the hearing to 23.01.2018.

It is made clear that filing of the reply shall not be a bar on the pretext of settlement.

List for further consideration on 23.01.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)